

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Review Application No.200/00035/2019**

(in OA 200/00358/2016)

Jabalpur, this Friday, the 27<sup>th</sup> day of September, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**

Manoj Pandey, S/o Late Shri Gupteshwar Pandey, aged about 43 years, occupation – unemployed, R/o Narmada Road, In front of GRG Mess, Jabalpur (M.P) 482001                   **-Applicant**

**(By Advocate – Shri Amardeep Gupta)**

**V e r s u s**

1. Union of India through its General Manager, West Central Railway, Opposite Indira Market, Jabalpur (M.P) 482001.
2. Divisional Railway Manager (P), Office of Divisional Railway Manager, Habibganj Railway, Bhopal (M.P.) 462001.

**-Respondents**

**(By Advocate – Shri A.S. Raizada)**

**O R D E R (O R A L)**

This Review Application has been filed by the applicant, wherein it has been stated that this Tribunal in para 17 of the order dated 14.08.2019 has mentioned Rule 54 (6) of the Railway Services (Pension) Rules, 1993 in place of Rule 75(6) of the Railway Services (Pension) Rules, 1993. The applicant prays for correcting the same.

2. Learned counsel for the respondents has no objection to it.
3. Accordingly, RA is allowed. Para 17 of the order dated 14.08.2019 shall be read as “Rule 75(6) of the Railway Services (Pension) Rules, 1993” in place of “Rule 54(6) of the Railway Services (Pension) Rules, 1993”.
4. This order will be part of the original order dated 14.08.2019.

**(Navin Tandon)**  
**Administrative Member**  
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